

ITEM NO.35

COURT NO.12

SECTION II-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 4915/2024

[Arising out of impugned final judgment and order dated 20-04-2023 in CRR No. 1143/2023 passed by the High Court of Madhya Pradesh at Gwalior]

THE STATE OF MADHYA PRADESH

Petitioner(s)

VERSUS

POOJA TYAGI

Respondent(s)

(IA No. 63538/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT & IA No. 63540/2024 - EXEMPTION FROM FILING O.T.)

Date : 28-03-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SUDHANSHU DHULIA
HON'BLE MR. JUSTICE K. VINOD CHANDRAN

For Petitioner(s) Mr. Nachiketa Joshi, A.A.G. (NP)
Mr. Aditya Singh Ga, Adv.
Mr. Yashraj Singh Bundela, AOR
Mr. Pushpinder Singh, Adv.
Mr. Chanakya Baruah, Adv.
Ms. Saloni, Adv.

For Respondent(s) Mr. Chinmoy Khaladkar, Adv.
Mr. ;abhinav Agnihotri, Adv.
Mr. Shahil Gupta, Adv.
Mr. Vishal Arun Mishra, AOR

UPON hearing the counsel the Court made the following
O R D E R

As prayed for, learned counsel for the respondent(s) is given three weeks time for filing the counter affidavit.

List on 23.04.2025.

(NIRMALA NEGI)
ASTT. REGISTRAR-cum-PS

(RENU BALA GAMBHIR)
ASSISTANT REGISTRAR